NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

Dv. No.564 of 2017

IN

TP No. 12/397/398/GB/2016 (Arising out of CP No.161 of 2013)

Under Section 420(2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha

... Applicant/petitioner

-versus-

Kettela Tea Co. Pvt. Ltd. & Ors.

... Non-applicants/respondents

Order delivered on 01-02-2018

Coram:

HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)

For the applicant/petitioner

Mr. A. K. Srivastava, Advocate

Mr. Abhijit Baruah, Advocate

For the Non-applicants/respondent No.9:

Mr. N. Pincha

ORDER

Heard Mr. A. K. Srivastava and Mr. Abhijit Baruah, learned counsel appearing for the applicant/petitioner. Also heard respondent No.9, who is present in person before the Bench today.

- 2. The noon-applicant/respondent aforesaid has also filed reply to the application filed seeking rectification of the order rendered by this Bench dated 31-05-2017. The argument seeking rectification from the side of the learned counsel for the applicant/petitioner and also from the side of the non-applicant respondent has been concluded.
- Order is reserved.

Sd/-Member (Judicial) National Company Law Tribunal Guwahati Bench: Guwahati.

Dated, Guwahati the 01st February, 2018 Deka/01-02-2018 Guard File / Extra copy